
(2023) 01 PAT CK 0046

Patna High Court

Case No: Civil Writ Jurisdiction Case No. 9683 Of 2021

Bindeshwar Singh
College

APPELLANT

Vs

State Of Bihar

RESPONDENT

Date of Decision: Jan. 24, 2023

Citation: (2023) 01 PAT CK 0046

Hon'ble Judges: Sanjay Karol, CJ; Partha Sarthy, J

Bench: Division Bench

Advocate: Om Prakash Kumar, Siddhartha Prasad, Kaustubh, Smriti Singh, P.K. Shahi, Anjani Kumar, Shilpa Singh, Apurva Kumar, Dr. Anand Kumar, Rana Vikram Singh

Final Decision: Disposed Of

Judgement

Heard learned counsel for the parties.

Petitioner has prayed for the following relief(s):-

“(a) To issue appropriate writ(s)/direction(s)/order(s) commanding the respondents to allocate funds for construction of lavatories/toilets in college

campus especially for the girl students and for installation of vending machines for sanitary napkins in the premises of petitioner college.

(b) The petitioner further prays for any other relief(s) that the petitioner is entitled to in the facts and circumstances of the case.”

In view of the intervening developments and the subsequent action taken by the State, as is so stated, the present petition has become infructuous, as

such, disposed of reserving liberty to the petitioner to highlight the surviving issues, if any, with the competent authority.

We clarify that the larger issue of having the requisite infrastructure in all higher educational institutions i.e. colleges and universities etc. is being

separately dealt with in CWJC No. 6941 of 2018, titled as In the matter of news report dated 10.04.2018 published in Hindi News Daily Hindustan

Patna Live Vs. The State of Bihar and Ors.

As such, we permit the instant petitioner as also the learned Amicus Curiae to continue to assist on this issue in the said petition.

The instant petition stands disposed of in the aforesaid terms.

Interlocutory Application(s), if any, shall stand disposed of.